**GOVERNMENT OF INDIA**
**MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA**
**STARRED QUESTION NO. 99**
**ANSWERED ON TUESDAY, THE 05TH MAY, 2015**

**CCI PROBE ON CARTELISATION**

**QUESTION**

*99. SHRI PRAMOD TIWARI:*

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Competition Commission of India (CCI) has undertaken any probe with regard to the issue of cartelisation in various sectors such as pharmaceuticals, cement, telecom, petroleum, etc.; and

(b) if so, the details and the outcome thereof, sector-wise?

**ANSWER**

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a) & (b) A statement is laid on the Table of the House.

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(a) Competition Commission of India (CCI) has ordered investigation regarding cartelization in pharmaceuticals, cement and petroleum sectors, but no such investigation has so far been ordered in telecom sector.

(b) The Sector-wise details are as under:

(i) Pharmaceutical Sector: The Commission has probed and imposed penalty in following cases related to pharmaceutical sector:

(a) Chemists and Druggists, - Rs. 2.00 Lakh Association, Goa.

(b) All India Organization of - Rs.47.41 Lakh Chemists and Druggist.

(c) Assam Drug Dealers - Rs. 5.61 Lakh Association and Ors.

(d) Bengal Chemists & Druggist Association (BCDA) - Imposed penalty on the association and such office bearers who are directly responsible for running its offices and play a lead role in decision making at 10%, and on the executive committee members at 7% of their respective turnover/income/receipts based on the financial statements filed by them.

(e) Chemists & Druggist Association, Ferozpur - Imposed penalties on the office bearers of the association at 10% of their respective average turnover.

(ii) Cement Sector: CCI has probed two cases against Cement Manufacturing Companies i.e. Case No.29/2010 filed in the Commission under Section 19 and Case No. RTPE 52/2006. The Commission in Case No.29/2010 has imposed a penalty of Rs.6317.32 crore on various cement manufactures namely, ACC, Ambuja Cement, Binani Cement, Century Textiles, India Cements, J. K. Cement, Lafarge India, Madras Cements, Ultratech Cement, Jaiprakash Associates; as well as on the Cement Manufacturers Association. In Case No. RTPE 52/2006, the Commission has imposed a penalty of Rs.397.51 crore on Shree Cement Ltd.

(iii) Petroleum Sector: The Commission has referred the matter of fixing of petrol price by Oil Marketing Companies for investigation by Director General, Competition Commission of India. However, the matter has been stayed by the Delhi High Court.

All the final orders passed by the Commission are also available on its web-site www.cci.gov.in.

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